

(b) and (c) State Level Bankers' Committee (SLBC) Rajasthan, has informed that it has allocated all villages of the State amongst various banks for effective implementation of Financial Inclusion in the State of Rajasthan. Further, keeping the geographical areas (hilly, tribal, desert areas etc.) and other condition of Gram Panchayats (GPs) like sparsely populated and to ensure availability of banking facility/service within the radius of 5 KM, such villages were grouped/realigned to SSAs. All SSAs are provided with banking facility either through bank branch or fixed point on-line interoperable Business Correspondents (BCs). This has ensured the availability of banking services within the reach of all inhabitant of the State and coverage of all people of villages including far-flung areas under PMJDY. It has further informed that 99.84% of total households (Rural and Urban households) of the State have already been covered under PMJDY.

Out of total 9901 Gram Panchayats (GPs) in the State of Rajasthan, 9176 GPs have been covered through bank branch/BC/Mobile van.

#### **Bringing back black money**

†73. SHRIMATI KANAK LATA SINGH: Will the Minister of FINANCE be pleased to state:

(a) the steps being taken by Government to bring back black money and whether the Minister has held talks or signed any agreement by visiting any country in this regard:

(b) if so, the details thereof;

(c) whether any information has been received that due to excessive time being taken to bring back 'black money', the black money is constantly decreasing in the foreign countries: and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The Government has taken every possible measure to effectively deal with the issue of black money. Measures taken by the Government in this regard include (i) Setting up of a Special Investigation Team (SIT), Chaired and Vice-Chaired by two former judges of the Hon'ble Supreme Court (ii) Joining the global efforts to combat cross-border global tax evasion and tax fraud and to promote international tax compliance, including supporting the implementation of a uniform global standard on automatic exchange or information on a fully reciprocal basis facilitating exchange of information regarding persons hiding their money in offshore financial centres and

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†Original notice of the question was received in Hindi.

tax havens through multilayered entities with non-transparent ownership (iii) Taking appropriate legislative measures which include amendment in section 139 of the Act and relevant rules requiring reporting of assets (including bank accounts) located outside the country in Income-tax return (ITR) and filing of ITR by every person resident in India who has any asset located outside India or signing authority in any account located outside India; introduction of General Anti-Avoidance Rule (GAAR) enabling the tax authorities to neutralize the tax advantage sought to be obtained through shell companies/companies in tax havens; introduction of section 94A of the Act providing for counter measures against a non co-operative jurisdiction once such a jurisdiction is notified: etc. (iv) Renegotiation or Double Taxation Avoidance Agreements (DTAAs) with other countries to bring the Article on Exchange of Information to International Standards and expanding India's treaty network by signing new DTAAs and by entering into Tax Information Exchange Agreements (TIEAs) with many tax jurisdictions to facilitate the exchange of information and to bring transparency (v) Joining the Multilateral Convention on Mutual Administrative Assistance in Tax Matters (vi) Proactively engaging with foreign governments for exchange of information under the provisions of DTAAs/TIEAs/Multilateral Convention (vii) Effectively utilizing the information received from treaty partners to combat tax evasion and avoidance (viii) Strengthening and streamlining the information collection and enforcement mechanism. *Inter-alia*, through extensive use of information technology: capacity, building: etc. As part of the ongoing efforts to deal with the issue of black money stashed abroad the Finance Minister held discussions with his Swiss counterpart during his recent visit to Davos for attending World Economic Forum meeting.

(c) and (d) No such information has been received.

#### **Per capita income**

74. SHRIMATI AMBIKA SONI:

SHRI K.C. TYAGI:

Will the Minister of FINANCE be pleased to state:

- (a) the per capita income of the country;
- (b) whether there is any increase in the per capita income in the country since the present Government formed;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) As per the estimates available from the Central Statistics Office (CSO),